



*Inspiring Trust, Assuring Safe & Nutritious Food*

**Ministry of Health and Family Welfare  
Government of India**

**ADOPT 'EAT RIGHT SCHOOL'**

**1. Eat Right School Program**

Children are powerful change agents. Messages delivered to, and through children, have the potential to usher in behaviour change and a culture of safe and wholesome food. This is the underlying philosophy behind the 'EAT RIGHT SCHOOL' initiative of FSSAI, which is designed to deliver and reinforce the message of safe and nutritious food through both curricular and co-curricular activities, and ensure an enabling legislative and regulatory framework to promote safe and wholesome food in both government and private schools across the country. The details of the 'Eat Right School' project are available at <https://fssai.gov.in/eatrightschool/www.snfportal.in>

**2. About Adopt 'Eat Right School'**

FSSAI invites stakeholders to adopt 'Eat Right School'. Through this program, FSSAI seeks to promote social and behavioral change around food safety, hygiene and healthy diet in schoolchildren. The 'Adopt Eat Right School' may be implemented through a systematic framework, whereby the content and intellectual resources for the program would be created by FSSAI, and implemented through collaboration between implementation & funding partners. 'Adopt Eat Right School' would entail mentorship and engagement with one or more schools for a period of at least one year. This provides an opportunity to work on a large-scale social impact project and is open to any organisation and/or individuals. Corporates, Philanthropists, Trusts, Development Partners and other Civil Society Organisations are invited to participate by extending financial or implementation support through CSR and other voluntary initiatives.

**3. Resources**

All resources will be provided by FSSAI, as currently hosted on the website (snfportal.in). These include Resource Persons, The Yellow Book, Training Manual, Mascots, E-learning certification module (<http://snfportal.in/snf/jsp/school.jsp>) . These resources are freely available for any organisation to use as per guidelines provided (Annexure 1).

## 4. Scope of work

In order to facilitate the implementation, a suggested scope of work model has been designed. Any other model may also be designed and shared with FSSAI. FSSAI would be happy to showcase and acknowledge the efforts of the implementing and the funding partners through its websites. Guidelines for participation under CSR and other voluntary initiatives are available on the FSSAI website.

### 4.1 Implementation

Duration: 1 year

The implementation partner will ensure

- a. Mobilisation- ensure zone wise coverage for ‘Adopt ‘Eat Right School’’.
- b. Training – Create and conduct training sessions for the Health and Wellness Coordinators (HWC), Sehat Team and of the canteen/food handlers
- c. Sustainability - Help the school to prepare a calendar of activities and ensure implementation of agreed activities
- d. Monitor – Set up quarterly evaluation criteria, outcome framework and reporting mechanism to evaluate the progress and submit required reports to the funding partner and FSSAI.

### 4.2 Funding

This is one of the most cost effective ways to participate in a large scale structured program for social and behavioural change in all schools pan-India. FSSAI invites Corporates, Philanthropists, Trusts, Development Partners and other Civil Society Organisations to participate by extending financial support through CSR and other voluntary initiatives. The minimum total cost per child per school will be INR 100(approximate). The suggested cost elements for administrative and operational expenses related to the project are listed below:

- Project manager
- Administrative and other operational expenditure
- Travel costs
- Printing and dissemination of IEC material for activities or advocacy ie manuals, training kit, etc
- Reports, Data analysis,
- Promotional gift items for children

The above is an indicative expenditure list, the implementing and funding partners may have their own agreements as per their own terms and conditions.

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